

ACT No. XXIII OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 4th
April, 1930.)

An Act further to amend the Indian Income-tax Act, 1922, for a certain purpose.

XI of 1922. **W**HEREAS it is expedient further to amend the Indian
Income-tax Act, 1922, for the purpose hereinafter
appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Income-tax (Third Short title.
Amendment) Act, 1930.

XI of 1922. 2. In sub-section (2) of section 10 of the Indian Income- Amendment of
section 10,
Act XI of 1922.
tax Act, 1922, after clause (viii), the following clause shall
be inserted, namely:—

“(viii) any sum paid to an employee as bonus or com-
mission for services rendered, where such sum would not have
been payable to him as profits or dividend if it had not been
paid as Bonus or commission:

Provided that the amount of the bonus or commission is
of a reasonable amount with reference to—

- (a) the pay of the employee and the conditions of his
service;
- (b) the profits of the business for the year in question;
and
- (c) the general practice in similar businesses;”.

Price 1 anna or 1½d.]

MGIPC—L—IX-37—23-5-30—5,000.